13.55 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-EIGHTH REPORT

SHRI DATTATRAYA KUNTE (Kolaba): Sir, I beg to present the Sixty-eight Report of the Committee on Private Members' Bills and Resolutions.

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STATEMENT RE. DEMONSTRATION BY RAILWAY WORKERS IN FRONT OF RAILWAY HEADQUARTERS OFFICE AT MALIGAON, ASSAM

THE MINISTER OF RAILWAYS (SHRI NANDA): Sir, I am making a statement on the demonstration held by the railway workers outside the General Manager's office at Maligaon, Northeast Frontier Railway Headquarters on 12-11-70 and the arrest of some railway employees in this connection.

The agitation relates to recovery in instalments of the flood and festival advances given to the staff. These recoveries are due to commence from the Pay Bill of November payable in December, 1970.

There was a demonstration on the 10th instant to protest against the simultaneous recovery of these advances. The Chief Personnel Officer, N.F. Railway, then explained to the staff that in terms of the normal practice, it was not possible to defer the recovery of these advances.

According to the information received here, there was a demonstration of about 600 persons in front of the Headquarters office on the 12th instant. At about 13.30 hours on 12-11-70 when the Deputy Chief Personnel Officer, Northeast Frontier Railway was being escorted by the police and Railway Protection Force from the Engineering Block of the Headquarters office, the demonstrators started pelting stones on the escort party resulting in injury to some of them. The police resorted to a mild lathi charge resulting in injury to six persons. Some glass panes of the headquarters building were broken. As a result of stone throwing by the demonstrators, the Superintendent of Police, the Security Officer, a Sub-Inspector of Police and some constables were injured. The Additional District Magistrate was also present at the scene. Six people received injuries as a result of the lathi charge. All of them were sent to Maligaon Railway Hospital for treatment. Two of them were discharge after first-aid, while the remaining four were detained as indoor patients in the hospital for treatment. Three are being treated for simple injuries and the fourth for a fracture.

Altogether the local police arrested 16 demonstrators—11 railway employees and 5 outsiders including a teacher and 2 students—during the two days of demonstration and it is understood that all have since been released on bail. No member of the railway staff has been suspended.

A senior officer from the Railway Ministry is being deputed to visit Gauhati to study the situation to bring back normalcy.

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13.58 hrs.

FOREIGN EXCHANGE REGULATION (AMENDMENT) BILL*

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): Sir, I beg to move for leave to introduce a Bill further to amend the Foreign Exchange Regulation Act, 1947.

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill further to amend the Foreign Exchange Regulation Act, 1947."

श्री शिव चन्द्र झा : (मधुबनी) : मैं इसका विरोध करता हूं । इस विधेयक के जरिए एन्फोर्समेंट आफिसर के पास वह कागजात रहेंगे जिनसे कि साबित हो सकता है और उनको वह आफिसर एक साल के लिए सीज करके रखेगा । लेकिन यदि उसके मुताल्लिक कोई मुकदमा कोर्ट में है तो तब तक वह उस

[श्री शिव चन्द्र झा]

ग्राफिसर के पास रखे रहेंगे जब तक कि उस मुकदमे का फैसला नहीं हो जाता है । मियाद को बढ़ाने के लिए विघेयक लाया गया है ग्रौर ग्रब इसका ग्रमेंडमेंट लाया जा रहा है । चाहे कोई तिनका हो या कागज हो उसको रखने के लिए खर्चा करना पड़ता है । ग्रौर इसमें वह खर्चा कंसालिडेटेड फंड से होगा । इसलिए 117 के मातहत इसमें राष्ट्रपति की ग्रनुमति चाहिए इसको इन्ट्रोड्यूस करने के लिए । चूंकि राष्ट्रपति की ग्रनुमति नहीं है इसलिए यह विघेयक इन्ट्रोड्यूस नहीं किया जा सकता है । यही मेरी ग्रापत्ति है—संवैधानिक ग्रापत्ति ।

SHRI Y. B. CHAVAN: As far as the merits of the case are concerned, certainly the hon. Member has his reasons to differ from what we are doing and we can go into those points at the proper stage. At the moment I do not think there is any constitutional or legal difficulty, as he says. I cannot give him all the answers that he wants. The first paragraph of the statement of objects and reasons explains the circumstances in which the Ordinance was issued and it was only to over-come the difficulties mentioned in the statement of objects and reasons that this Ordinance was promulgated as Parliament was not in session.

श्री शिव चन्द्र झा : ग्रध्यक्ष महोदय, सफाई नहीं हुई है । इसमें बढ़ा रहे हैं कि जब तक मुकदमा चलता है तो उसमें खर्चा होता है कंसालिडेटेड फंड से तो वह पैसा कहां से ग्राता है ? उसमें से ग्राप पैसा खर्च करते हैं । जब ग्राप लम्बे ग्रसें के लिए पैसा खर्च करेंगे तब ग्रापको कंसालिडेटेड फंड से उसको लेना पड़ेगा । तभी वह ग्राएगा । इसलिए ग्रापको इसके लिए राष्ट्रपति की ग्रनुमति चाहिए । चूंकि उनकी ग्रनुमति नहीं है इसलिए ग्राज यह विघेयक नहीं ग्रा सकता । ग्राप उनकी ग्रनु-मति ग्राज ले सकते हैं । उसको लेकर कल यह विघेयक यहां इंट्रोड्यूस कर सकते हैं ।

MR. SPEAKER: This was examined and it was found that there was no expenditure involved. I think, your objection does not stand.

The question is:

"That leave be granted to introduce a Bill further to amend the Foreign Exchange Regulation Act, 1947."

The motion was adopted.

SHRI Y. B. CHAVAN: I introduce the Bill.

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14.01 hrs.

STATEMENT RE. FOREIGN EXCHANGE REGULATION (AMENDMENT) ORDINANCE

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): I beg to lay on the Table a copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Foreign Exchange Regulation (Amendment) Ordinance, 1970 as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [*Placed in Library. See* No. LT—4303/70].

MR. SPEAKER: Now, we adjourn for lunch to re-assemble at 15.00 hrs.

14.02 hrs.

The Lok Sabha adjourned for Lunch till Fifteen of the Clock.

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The Lok Sabha re-assembled after Lunch at three minutes past Fifteen of the Clock.

[SHRI K.N. TIWARY *in the Chair*]

MR. CHAIRMAN: Mr. Uikey.

SHRI JYOTIRMOY BASU (Diamond Harbour): I want one minute to make a submission. Our great neighbour have lost three lakhs of people who were simply wiped away from the face of earth. They are suf-